

## **Government of Kerala**

## **Abstract**

General Administration Department - COVID 19 - General lock down - exemption - Permission for the staff of Irrigation Department in connection with work for supply of water - sanctioned - orders issued.

## GENERAL ADMINISTRATION (SECRET SECTION) DEPARTMENT

G.O.(Ms) No. 68/2020/GAD

Dated, Thiruvananthapuram 08.04.2020

Read: 1.Order No. 40-3/2020-DM-1(A) dated 24.03.2020, 25.03.2020 and 02.04.2020 of Ministry of Home Affairs, Government of India

2.G.O(Rt) No.1282/2020/GAD, dated 27.03.2020.

## **ORDER**

Central and State governments have enforced regulations in the form of lock down to contain the spread of Novel Corona Virus (Covid-19).

Since supply of drinking water is an exempted item in the general order for lock down, Government are pleased to accord permission for the Chief Engineer, Irrigation Department to employ minimum staff required for managing the supply of water, in relaxation to the existing restrictions. He shall ensure that the guidelines connected with the Break-the-Chain campaign, based on social distancing, are strictly observed while engaging the staff.

(By order of the Governor) K.R.JYOTHILAL Principal Secretary

То

All Addl. Chief Secretaries/Principal Secretaries/Secretaries
State Police Chief
Managing Director, Kerala Water Authority, Thiruvananthapuram
Chief Engineer, Irrigation Department
All District Collectors
All District Police Chiefs
Private Secretary to Chief Minister and all Ministers
Special Secretary to Chief Secretary
Director, I & PRD
Information Officer, Web and New media
Stock File/Office Copy

Forwarded by order

**Section Officer**